



2026:AHC:57144

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 1905 of 2026

Naveen Singh

.....Revisionist(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Revisionist(s)	:	Manish Dev
Counsel for Opposite Party(s)	:	G.A.

Court No. - 87

HON'BLE ABDUL SHAHID, J.

1. Heard learned counsel for the revisionist and the learned AGA for the State.

2. The present criminal revision has been filed against the order dated 7.2.2026, passed by learned Special Judge (DAA), Jhansi in Criminal Misc. Case No. 20 of 2026 (Naveen Singh Vs. Sandhya @ Nidhi and others), by which the application filed under Section 173(4) of BNSS of the revisionist has been rejected.

3. Learned counsel for the revisionist has submitted the revisionist has filed a complaint under Section 173(4) of BNSS, where his application has been rejected vide impugned order dated 7.2.2026. He stated in his complaint under Section 173(4) that the revisionist/Naveen Singh when he was at home on 15.11.2025, in the night around 11.35 pm, the opposite party no.2/Sandhya alias Nidhi came along her three unknown accomplices. She knocked the door of the complainant and called him outside. She hurled filthy abuses to him and beaten him. She had snatched mobile of the revisionist/complainant as well as looted golden chain of her. She threatened to kill him. The unknown person, who were came with Sandhya, they told to the revisionist that we in connivance with each other had lodged a false case against you and if you want to save yourself from it and want to see alive your family, then you must pay an amount of Rs. 10 lacs within a month to us. Now we looted your mobile and chain and if you do not pay the money, then we would take possession of your

house too. The revisionist is very fear with them and he is having danger of his life and his family. Said application has been given to the Court on 17.1.2026. He has submitted that he had tired to lodge the report on 16.11.2025 to the police station, but it was not registered.

4. Learned AGA opposed the criminal revision.

5. The alleged incident alleged to have occurred at 11.35 pm in the night. It is highly improbable that any lady would come to the house of any person in such mid night and call the applicant and commit all these acts referred to above and despite that, none of the family members of the revisionist came outside. There is no injury report in support of the averment made by the complainant/revisionist.

6. Learned trial court has passed a detail and reasoned order and it is held in paragraph no. 8 of the order that as per report obtained from the concerned police station, it appears that the opposite party no.2, Sandhya had filed a FIR against the revisionist, Naveen Singh for committing physical act on the false assurance of marriage. Said FIR is registered as Case Crime No. 349 of 2025 on 1.11.2025 under Sections 69, 115(2), 352, 351(3) BNS. The complainant trying to lodge the said report to create pressure on the opposite party/Sandhya alias Nidhi. Learned trial court has specifically held that the photograph and whatever chats is filed by the complainant/Naveen Singh, it has not been disclosed what are the duration of those and who were the persons involved, it is not clear. In none of the photographs, no woman is shown to be committing incident of loot with any male person. It is also not clear whether the photograph is of the house of the revisionist or any different place. The alleged photograph is appeared to be of February, 2025, whereas the alleged incident is alleged to be held in the month of November, 2025. The complainant is trying to lodge a false, fabricated and concocted report against the opposite party/Sandhya to create undue pressure. The CCTV footage whose photograph is also presented before the learned trial court and that has been considered and the complaint was rejected by the learned trial court.

7. There is no report of any medical/injury report of the

complainant/revisionist. The findings recorded by the learned trial court is not appeared to be perverse or illegal.

8. In view thereof, the criminal has no force and is thus liable to be dismissed. The criminal revision is **dismissed**.

(Abdul Shahid,J.)

March 19, 2026
sfa/